

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 254/MP/2023**

- Subject** : Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 3(9)(a) and Regulation 8(5)(ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 3(10)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
- Date of Hearing** : 19.1.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri P. K. Singh, Member
- Petitioner** : Powerlinks Transmission Limited (PTL)
- Respondent** : Power Grid Corporation of India Limited (PGCIL) & 23 Ors.
- Parties present** : Shri Venkatesh, Advocate, PTL  
Shri Jatin Mahani, PTL  
Shri Anup Pitale, PTL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the instant petition has been filed for (a) declaring that introduction of GST and amendment of Income Tax Act read with IndAS Rules constitutes Change in Law event, (b) consequential relief to compensate for additional cost due to introduction of GST and amendment of Income Tax Act read with IndAS Rules and (c) clarification regarding period of applicability of Transmission Majoration Factor (TMF) on the Petitioner's project.

2. After hearing the learned counsel for the Petitioner, the Commission directed as follows:

- (a) Admit. Issue notice to the Respondents.
- (b) Respondents to file their reply on an affidavit by 10.2.2024 with an advance copy to the Petitioner, and the Petitioner, to file its rejoinder if any, on an affidavit by 29.2.2024.



3. The Commission further directed the parties to strictly comply with the above direction within the specified timeline and observed that no extension of time will be granted.

4. The matter is listed for final hearing on 15.3.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

